

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

112(ND) 2017

CORAM:

PRESENT: MS. DEEPA KRISHAN
HON'BLE MEMBER(T)

MS. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 31.01.2018

NAME OF THE COMPANY: Navneet Gupta Vs. M/s Bharat Tractors Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 241/242

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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	For the Petitioner:	Mr. Saurabh Kalia & Mr. Siddhartha Nagpal, Advocates Mr. Navneet Gupta		
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	For the Respondent:	Mr. Darpan Wadhwa, Sr. Advocate with Mr. Pallav Pandey, Mr. Kshitij Parashar, Mr. Toyesh Tiwari, Advocates for R-5,6,7,10 Mr. Vivek Malik, Advocate for R-2 & 9 Mr. Sourabh Gupta, Advocate for R-3 & 4 Mr. Rajendra Gupta		
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ORDER

An application CA No. 40/2018 has been filed by the Petitioner praying for appointment of M/s Temani & Associates, Chartered Accountants. The same has been objected to by the Ld. Senior Counsel for the Respondent. They are amenable to the appointment of any independent Auditor. Accordingly, K.G. Somani & Co., Delite Cinema Building, Gate No.2, 3rd Floor, Asaf Ali Road, New Delhi (9871098777, 989904779) is appointed as the Statutory Auditors in the present case. The Auditors shall submit their fees proposal to the Respondent Company.

It is submitted by the Respondents that the Petitioners have filed voluminous documents by way of Additional Affidavit. It has already been observed that in case the same are relevant for the adjudication of the case, then only they shall be taken into record for due consideration.

To come up for final arguments on 16th April, 2018. It is submitted that since the audit in this case has already been delayed, the auditor so appointed shall expedite the audit.

-S-d-1

(Deepa Krishan)
Member (T)

-S-d-2

(Ina Malhotra)
Member (J)